

(b) the number of employees belonging to Scheduled Caste/Scheduled Tribe category sent for training abroad during the last three years;

(c) whether the number of employees of SC/ST category sent for training abroad is adequate as compared to total number of employees sent abroad;

(d) if not, the reasons therefor; and

(e) the steps taken/proposed by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (d). Bank of Baroda has reported that only 5 of its officers have been departed for training abroad during the last 3 years and none of them belonged to Scheduled Caste/Scheduled Tribes communities.

(e) The bank is expected to follow the guidelines contained in para 17.17 of the Brochure on Reservations for Scheduled Caste/Scheduled Tribes in Services (6th Edition) while selecting its officers for posting abroad.

Recovery of Bank money from Officials involved in cheating

8524. SHRI RAHIM KHAN: Will the Minister of FINANCE be pleased to state:

(a) whether the nationalised banks are able to recover the money lost in banking transactions pushed through the collusion of bank officials;

(b) if not, the reasons thereof; and

(c) whether any legal lacuna is handicap in making such recoveries from movable/immovable properties of the bank officials, if so, the steps contemplated to amend the law?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). Reserve Bank of India has reported that under Regulation 4 of the Officer Employees

(Discipline & Appeal) Regulations of Nationalised Banks, different types of penalties may be imposed on an Officer Employee for acts of misconduct or for any other good and sufficient reasons including recovery from pay or such other amount as may be due to him of the whole or part of any pecuniary loss caused to the Bank by negligence or breach of orders. The RBI has further reported that if frauds have been committed by the employees suits are filed against them for the purpose of recovery and final action is taken as per the direction of the court. Government is also seized of the Central Vigilance Commission's suggestion that necessary legislative measures may be brought forward for attaching the property of Bank employees involved in frauds in case the provisions of the Criminal law (Amendment) Ordinance 1944 are inadequate for the purpose.

Rehabilitation of M/s Kabini Papers Ltd.

8525. PROF. MADHU DANDAVATE: Will the Minister of FINANCE be pleased to state:

(a) whether M/s. Hindustan Lever Limited worked out a plan for the rehabilitation of M/s. Kabini Papers Ltd. (KPL) Nanjangud (Karnataka) in November, 1983;

(b) if so, whether the banks advanced any loans on that basis for which refinance was approved by the Industrial Development Bank of India and matching concessions extended by the Reserve Bank of India;

(c) if so, whether Hindustan Lever Limited took over a sick fine chemicals unit at Mangalore in January, 1986;

(d) whether the Hindustan Lever Limited is now attempting to withdraw from the rehabilitation plan of KPL; and

(e) the steps taken to help the rehabilitation of this company in the backward region of Karnataka in the interest of its employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (e). The Industrial Development Bank of India (IDBI) has reported that a consortium of banks had prepared a rehabilitation scheme in association with Karnataka State Financial Corporation (KSFC) and State Government of Karnataka for M/s. Kabini Papers Ltd. (KPL) in November, 1983 which inter alia involved a conversion agreement between KPL and Hindustan Levers Ltd. (HLL) for supply of kraft paper and under which the HLL was also to provide management support to the KPL. Various banks had granted term loans to KPL which were refinanced by the IDBI. Reserve Bank of India has reported that they had approved certain concessions for this unit as proposed by the banks. It has been reported that HLL has since expressed its inability to renew the conversion agreement beyond 31st December, 1986 on commercial considerations.

Impact of Integrated Rural Energy Programme

8526. SHRIMATI MANORAMA SINGH: Will the Minister of PLANNING be pleased to state:

(a) the impact of integrated rural energy programme on rural electrification, pump-set energisation and bio-gas plants in various states, State-wise; and

(b) the steps proposed to be taken for augmentation of the programme?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKHRAM) : (a) and (b). The IREP Programme is a new planning programme set up with the objective of integrating and coordinating different energy supply schemes through the preparation of area-based integrated rural energy plans. The programme was taken up on pilot basis in 20 blocks in 8 selected States/UTs in the Sixth Plan Period. From the Seventh Plan only the programme is being extended to all the States/UTs. In 1985-86, the programme was set up in 13 States/UTs. In 1986-87 a

Centrally Sponsored Scheme has been added through which IREP Cells are created at the States and in selected districts/blocks for which 100 per cent central grant is provided for staff and their training is organised through training programmes in various major institutions. The programme is now in operation in 21 States and 5 UTs and 88 blocks in these States/UTs have been covered. During 1987-88, the programme would be extended to all States/UTs and 126 blocks are proposed to be covered. The impact of this programme would be assessed after it has been in operation as a regular scheme for a few more years and the IREP Cells are set up and their staff have been trained under the new IREP Centrally Sponsored Scheme. The number of blocks are proposed to be progressively increased during the Seventh Plan and subsequently the programme would be extended in a phased manner in other blocks depending upon the progress and performance of the programme.

[*Translation*]

Loans Advanced by Commercial Banks to Entrepreneurs

8527. SHRI SHANTI DHARIWAL: Will the Minister of FINANCE be pleased to state:

(a) whether commercial banks have extended benefits to entrepreneurs by advancing loans to them under various schemes;

(b) if so, the amount of loans granted by branches of State Bank of India in Ratlam, Madhya Pradesh during the last three years;

(c) whether it has been brought to the notice of Government that some officers of these branches have locked the premises of some of the entrepreneurs who were granted loans;

(d) if so, whether Government have issued guidelines to the banks according to which a bank can lock the premises of an entrepreneur any time without giving any prior notice to him;